

From,  
Rajendra Prasad,  
Regional Officer (Incharge),  
Uttar Pradesh Pollution Control Board,  
Banda.

To,  
**The Registrar,**  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.

**Sub: - In the matter of Original Application No. 393/2022  
In Re: Ashish Kumar Dwivedi Versus State of U.P.**

Sir,

The above noted case is listed on 10.10.2022. In compliance of the order dated 26.05.2022 a factual and action taken report has to be submitted by the Joint Committee constituted by this Hon'ble Tribunal. Further the following is submitted for consideration of Hon'ble NGT behalf of the constituted joint committee.

- The joint committee conducted virtual meeting on July 29, 2022 to discuss the methodology to be adopted. The data required from the concerned departments have been informed to the concerns.
- The committee has conducted field visits on August 04-05, 2022.
- The report is under preparation. Some of the data required to verify the status of illegal mining (if any) is awaited from mining department, based on which committee can conclude the matter and provide the amount of EC to be imposed for each mine.

It is most respectfully submitted that due to various reasons, the said report is not been completed hence a request is be made to this Hon'ble Tribunal that may very kindly and graciously be pleased to defer the proceedings by two weeks so that compliance status and factual action taken report be submitted for kind consideration of this Hon'ble Tribunal.

Yours Sincerely,



(Rajendra Prasad)  
Regional Officer (Incharge)

Lucknow  
Dated: 07.10.2022